

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT)(Insolvency) No. 646 of 2023
&
I.A. Nos. 2150, 2036 of 2023

IN THE MATTER OF:

Regional P.F. Commissioner (Noida)

...Appellant

Versus

**VNM Components Pvt. Ltd.
Through its Official Liquidator**

...Respondent

Present:

For Appellant : Appearance not marked.

For Respondent : Mr. Abhijeet Sinha, Ishaan Duggal, Mr. Saikat Sarkar, Mr. Abhijeet Nandi, Advocates for R-2 along with R-2 in person

O R D E R

24.05.2023: I.A. No. 2036 of 2023

This is an Application praying for condonation of 410 days' delay in re-filing the Appeal. The Appeal has been filed challenging the order dated 12.11.2021. Although the Appeal was e-filed on 24.02.2022, the re-filing took place on 02.05.2023.

Grounds taken are that the Office was shifted due to closure of Delhi Office from March, 2020 to December, 2021 and new Associates joined only in March, 2022. IBC procedure are to be completed in time line. Inordinate delay of 410 days in re-filing the Appeal cannot be condoned for the reasons given in the Application.

We are thus of the view that the delay of 410 days in refiling the appeal cannot be condoned.

I.A. No. 2036 of 2023 is rejected. Consequently, the Memo of Appeal is also rejected.

**[Justice Ashok Bhushan]
Chairperson**

**[Mr. Barun Mitra]
Member (Technical)**

akc/nn